

84

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

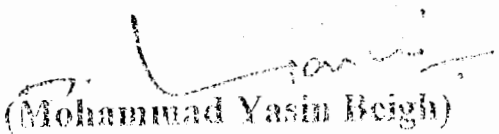
No: 742 Dated: 30-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tsering Butit
W/O Tashi Jorgais
R/O Domkhar Chaugma Wandul Pa, Ladakh, Teshil Khalsi, District Leh

vide Notification No.1869 dated 15.03.2018 has been declared as Absolute/Final.

By Order

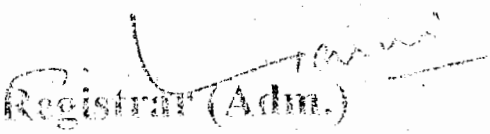

(Mohamud Yasin Beigh)
Registrar (Adm.)

No: 250/10-15/C:P Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
- ✓ 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Tsering Butit, Advocate

.....for information and necessary action.


Registrar (Adm.)

207

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 347 Dated: 03-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Durga Dass Sharma
S/O Sardari Lal Sharma
R/O Gurah Jattan, Tehsil Ghagwal, District Samba

vide Notification No.25 dated 15.09.2020 has been declared as Absolute/Final.

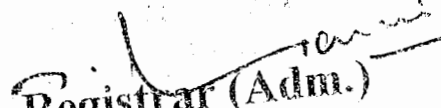
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
2

No: 18126-31/LP Dated: 03-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Durga Dass Sharma, Advocate
.....for information and necessary action.


Registrar (Adm.)
2

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

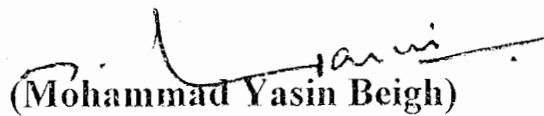
No: 718 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rahul Partap Singh Andotra
S/O Jagdish Singh
R/O Ward No. 10, Maswalia, Kathua

vide Notification No.1290 dated 08.12.2017 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 22843-48/LP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Rahul Partap Singh Andotra, Advocate
.....for information and necessary action.


Registrar (Adm.)
W

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 719 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ishfaq Ahmad Dar
S/O Muztaq Ahmad Dar
R/O Rawanpora, Tehsil Kunzer, District Baramulla

vide Notification No.1719 dated 30.03.2019 has been declared as Absolute/Final.

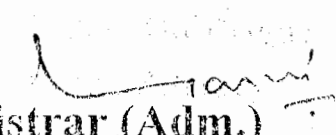
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22849-54/L.P Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
 2. Secretary, Bar Council of India, New Delhi.
 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
 4. President, District Bar Association, Baramulla.
 5. CIO e-Courts High Court of J&K Jammu for uploading on the official website.
 6. Mr. Ishfaq Ahmad Dar, Advocate
- for information and necessary action.


Registrar (Adm.)

183

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 720 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Daleep Kumar
S/O Shori Lal
R/O Kanthal, Bani, Village Manghani, Kathua

vide Notification No.1649 dated 28.03.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 22855-60/CP Dated: 28-12-20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Daleep Kumar, Advocate
.....for information and necessary action.


Registrar (Adm.)
W

184

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

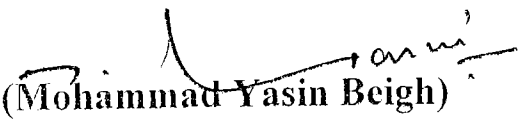
No: 721 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abhimanue Sharma
S/O Rajinder Kumar
R/O W.No.1, near District Court Samba, District Samba

vide Notification No.1367 dated 29.12.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 22861-CC/CP Dated: 28-12-2020

Copy forwarded/to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Abhimanue Sharma, Advocate
.....for information and necessary action.


Registrar (Adm.)
W

185

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 722 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Farhan Hamdani
S/O Tassaraf Hussain Shah
R/O Potha, Mohalla Sayeeda W.No. 2, Surankote, Poonch

vide Notification No.745 dated 14.08.2017 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 22867-F/CP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Syed Farhan Hamdani, Advocate
.....for information and necessary action.


Registrar (Adm.)
W

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

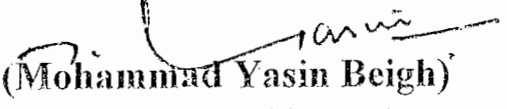

No: 667 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jahangeer Muzafar
S/O Muzafar Ahmad Sheikh
R/O Hardu-Shichen, Anantnag

vide Notification No.98 dated 17.06.2019 has been declared as Absolute/Final.



By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 22071-76/4P Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Jahangeer Muzafar, Advocate
.....for information and necessary action.


Registrar (Adm.)


186

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 723 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Yog Indu Sharma
D/O Pritam Dass Sharma
R/O Ghaneera, Channi, Tehsil Sunderbani, Distt. Rajouri
A/P S. Labara Kote, Sunderbani, Ward No.9, Rajouri

vide Notification No.1604 dated 03.03.2018 has been declared as Absolute/Final.

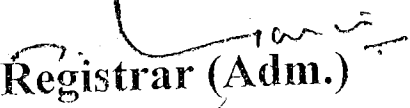
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
2

No: 22873-78/LP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Yog Indu Sharma, Advocate
.....for information and necessary action.


Registrar (Adm.)
2

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 725 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ajaz Ahmad Laway
S/O Gul Mohd Laway
R/O Ladar Matou Khanabal, Anantnag

vide Notification No.1177 dated 15.11.2018 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 2288590/CP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Ajaz Ahmad Laway, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 726 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gowhar Majeed Bhat
S/O Ab Majeed Bhat
R/O Rajpora Zaehaldara / Handwara Tangwari, Kupwara

vide Notification No.826 dated 16.10.2018 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22891-96/LP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Gowhar Majeed Bhat, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 698 Dated: 23-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Saqib Shabir
S/O Shabir Ahmad Ganai
R/O Charar-Nambal Safakadal, Tehsil Eid Gah, District Srinagar

vide Notification No.139 dated 18.06.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22427-32/1.p Dated: 23-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Saqib Shabir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION



No: 727 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sajad Ahmad Khan
S/O Gh. Mohd Khan
R/O Awoora Khan Mohalla Payain Kupwara

vide Notification No.514 dated 10.07.2018 has been declared as Absolute/Final.



By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 22897-2290/LP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Sajad Ahmad Khan, Advocate
..... for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 561 Dated: 17-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Karan Bali
S/O Rajinder Parsad Bali
R/O Village Salotri, B.P.O Jhulass, Tehsil Haveli, District Poonch

vide Notification No.368 dated 14.07.2014 has been declared as Absolute/Final.


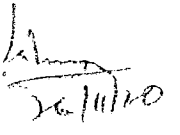
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21203-08/C.P Dated: 17-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Karan Bali, Advocate
.....for information and necessary action.


Registrar (Adm.)


188

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 734 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Manzoor Sadiq Ganie
S/O Mohd Sadiq Ganie
R/O Ratnipora, Budgam
A/P Police Housing Colony Qamarwari Block-R, Set No.7, Srinagar

vide Notification No.85 dated 17.06.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22879-84/LP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Manzoor Sadiq Ganie, Advocate
.....for information and necessary action.


Registrar (Adm.)

198

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

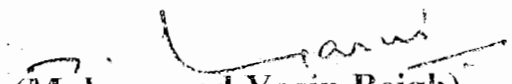
No: 728 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Hussain
S/O Mehdi
R/O Latoo, Tehsil & District Kargil

vide Notification No.31 dated 16.05.2019 has been declared as Absolute/Final.

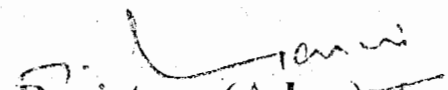
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
m

No: 22703-08/LP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Mohd Hussain, Advocate
.....for information and necessary action.


Registrar (Adm.)
m

1994

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 727 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aadil Manzoor Fozey
S/O Manzoor Ahmad Fozey
R/O Sether Satgar (Sangam) Village Sether, Tehsil Bijbehara, District Anantnag

vide Notification No.1362 dated 29.12.2017 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 22909-14/LP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Aadil Manzoor Fozey, Advocate
.....for information and necessary action.


Registrar (Adm.)
W

195

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 730 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mudasir Afzal
S/O Mohammad Afzal Rather
R/O Wanipora Saloora, Ganderbal

vide Notification No.88 dated 17.06.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22915-20/LP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
 2. Secretary, Bar Council of India, New Delhi.
 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
 4. President, District Bar Association, Ganderbal.
 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
 6. Mr. Mudasir Afzal, Advocate
- ... for information and necessary action.


Registrar (Adm.)

196

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

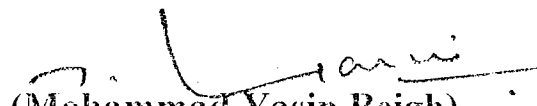
No: 731 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Wasim Ahmad Bhat
S/O Ali Mohammad Bhat
R/O Hardu Akad Mulsoo Seer Hamdan, Boni-Mohalla, Anantnag

vide Notification No.162 dated 18.06.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 22921-26/UP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Wasim Ahmad Bhat, Advocate
.....for information and necessary action.


Registrar (Adm.)
m

197

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

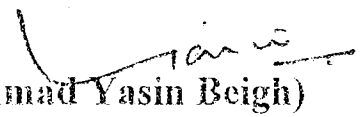
No: 732 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Bilal Ahmad Shah
S/O Noor Mohammad Shah
R/O Charar-I-Sharief, District Budgam

vide Notification No.106 dated 17.06.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 2227-32/CP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Bilal Ahmad Shah, Advocate
.....for information and necessary action.


Registrar (Adm.)

198

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

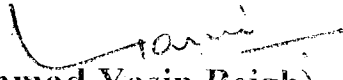
No: 733 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Imtiyaz Bashir Bhat
S/O Bashir Ahmad Bhat
R/O Kathsoo (Sallar) Bampurora, District Anantnag

vide Notification No.55 dated 14.06.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 22933-38/LP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Imtiyaz Bashir Bhat, Advocate
.....for information and necessary action.


Registrar (Adm.)
W

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

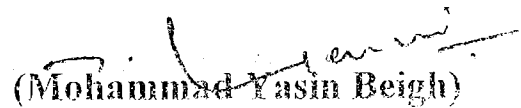
No: 734 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Showkat Ahmad Para
S/O Farooq Ahmad Parra
R/O Beehama, Ganderbal

vide Notification No.533 dated 07.08.2018 has been declared as Absolute/Final.

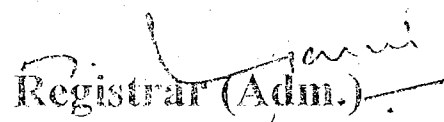
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
M

No: 22739-44/CP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Showkat Ahmad Para, Advocate
.....for information and necessary action.


Registrar (Adm.)
M

200

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

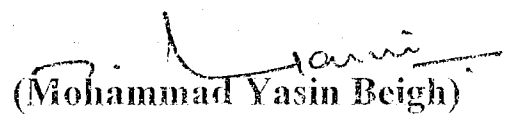
No: 735 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sumeet Kumar
S/O Amar Nath
R/O Nanak Chak Samba,
A/P Iqbal Colony Souwar Bagh, Srinagar

vide Notification No.592 dated 07.08.2018 has been declared as Absolute/Final.

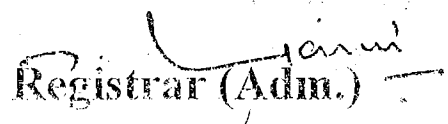
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
N

No: 2294550/LP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Sumeet Kumar, Advocate
.....for information and necessary action.


Registrar (Adm.)
N

203

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 528 Dated: 11-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sheran Mirza
S/O Sabil Mirza
R/O 12-A/D IInd Extension Gandhi Nagar, Jammu

vide Notification No.1645 dated 05.03.2018 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 20213-18/L-P Dated: 11-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Sheran Mirza, Advocate
.....for information and necessary action.


Registrar (Adm.)
W

207

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 737 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Javed Ahmad Dar
S/O Ab Rehman Dar
R/O Agroo, Lalipora Zehipora, Aagroo, Tehsil Devsar, Kulgam

vide Notification No.59 dated 06.04.2017 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22957-62/CP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Javed Ahmad Dar, Advocate
.....for information and necessary action.


Registrar (Adm.)

201

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 736 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mudasir Fazal Dader
S/O Fazal U Din
R/O 13, Goose, Kupwara

vide Notification No.1251 dated 07.12.2017 has been declared as Absolute/Final.

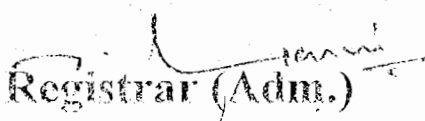
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 2021-56/1-P Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Mudasir Fazal Dader, Advocate
..... for information and necessary action.


Registrar (Adm.)

207

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

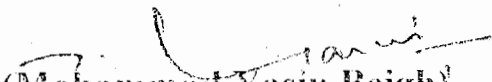
No: 740 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bisma Amin
D/O Mohd Amin Fazili
R/O Bonpora, Hardu Aboora, Tangmarg, Baramulla

vide Notification No.26 dated 16.05.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasir Beigh)
Registrar (Adm.)
27

No: 22975-80/LP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Bisma Amin, Advocate
.....for information and necessary action.


Registrar (Adm.)
27

206

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 739 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aryavir Singh
S/O Joginder Singh
R/O Jandrah, Dausal, Jammu

vide Notification No.1244 dated 01.01.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22909-74/CP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Aryavir Singh, Advocate
.....for information and necessary action.


Registrar (Adm.)

2014

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 738 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rohi Bashir
D/O Bashir Ahmad Bhat
R/O Deadrugar, Tehsil Tangmarg, District Baramulla

vide Notification No.18 dated 05.04.2018 has been declared as Absolute/Final.


By Order


(Mohammed Yasin Beigh)
Registrar (Adm.)
W

No: 22963-63/12 Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Rohi Bashir, Advocate
.....for information and necessary action.


Registrar (Adm.)
W

151

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 688 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Raj Kumar Kaith
S/O Ruchpal Ram
R/O Lane-6, H.No.15, Udheywala nearr KC Law College, Jammu

vide Notification No.1299 dated 02.01.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
2

No: 22209-14/EP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Raj Kumar Kaith, Advocate
.....for information and necessary action.


Registrar (Adm.)
2

152

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 689 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suveer Sharma
S/O Ram Saroop Sharma
R/O H.No.66, W.No.13, Tehsil Haveli, Power House, Poonch

vide Notification No.1285 dated 02.01.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
22

No: 22215-20/L.P Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Suveer Sharma, Advocate
.....for information and necessary action.


Registrar (Adm.)
22

153

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 690 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shabnam Singh
D/O Raj Singh
R/O Ward No.15, Patel Nagar near J&K Bank, Kathua

vide Notification No.1287 dated 02.01.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 22221-26/CP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Shabnam Singh, Advocate
.....for information and necessary action.


Registrar (Adm.)
W

154

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 691 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Naveed Altaf Koul
S/O Altaf Ahmad Koul
R/O K.P Road, Nai Basti, Anantnag

vide Notification No.145 dated 18.06.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
w

No: 22227-32/CP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Naveed Altaf Koul, Advocate
.....for information and necessary action.


Registrar (Adm.)
w

155

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 692 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Uday Singh Salaria,
S/O Sehdev Singh,
R/O Bani Chack, P.O Sherpur, Hiranagar, Kathua
A/P H.No.76-A, Sec-3 Nanak Nagar, Jammu

vide Notification No.1694 dated 30.03.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22233-38/c.p Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Uday Singh Salaria, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

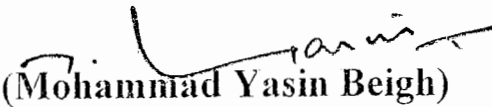
No: 693 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Parmeshwar Singh Thakur
S/O Balbir Singh
R/O Village Muthal (Alinbass) Tehsil Ukhral, District Ramban
A/P H.No.62, Sec-4, Pamposh Colony, Janipur, Jammu

vide Notification No.1368 dated 03.01.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22239-44/4 Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Parmeshwar Singh Thakur**, Advocate
.....for information and necessary action.


Registrar (Adm.)

156

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

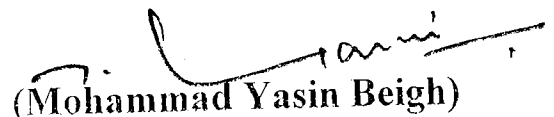
No: 694 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Adil Gh Mohd
S/O Gh Mohd Thokur
R/O 58-Lasjan, By-Pass, Tehsil South, District Srinagar

vide Notification No.773 dated 19.09.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
m

No: 22246-51/LP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Adil Gh Mohd, Advocate
.....for information and necessary action.


Registrar (Adm.)
m

157

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 695 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


Mr. Neeraj Lalotra

S/O Raldu Ram

**R/O W.No.1, Nagri Parole near OLD Water Tank (Mirpur Jaggu),
Tehsil Nagri Parole, District Kathua**

vide Notification No.1365 dated 03.01.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22252-57/LP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Neeraj Lalotra, Advocate
.....for information and necessary action.


Registrar (Adm.)

158

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 700 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ritika Choudary
D/O Ramesh Choudary
R/O Barota Camp, P.O Ramgarh, District Samba

vide Notification No.1295 dated 02.01.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22730-35/6-P Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Ritika Choudary, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

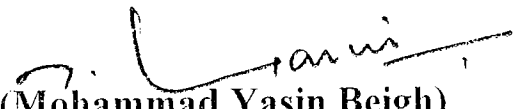
No: 701 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sonika Majotra
D/O Bishan Dass
R/O Meshian, P.O Rattian, Tehsil R.S. Pura, Jammu

vide Notification No.1282 dated 02.01.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

W

No: 22736-41/L.P Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Sonika Majotra, Advocate
.....for information and necessary action.


Registrar (Adm.)

W

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 702 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Richa Sharma
D/O Radha Krishan
R/O R.S. Pura, Shiv Nagar (Purana Pind) W.No.12, H.No.87, R.S. Pura,
District Jammu

vide Notification No.1647 dated 05.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
2

No: 22742-47/CP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Richa Sharma, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 703 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rameshwar Singh
S/O Balbir Singh
R/O Village Muthal (Alinbass) Tehsil Ukhral, District Ramban
A/P H.No.62, Sec-4, Pamposh Colony, Janipur, Jammu

vide Notification No.1655 dated 05.03.2018 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22748-53/L.P Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Rameshwar Singh, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 402 Dated: 08-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sheeba Rashid Dar
D/O Abdul Rashid Dar
R/O Namchabal Fateh Kadal, Srinagar

vide Notification No.137 dated 17.06.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 19065-70/C.P Dated: 08-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Sheeba Rashid Dar, Advocate
.....for information and necessary action.


Registrar (Adm.)
W

165

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 704 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aiman Bashir
D/O Bashir Ahmad Dabla
R/O Kralpora Chadoora Hamdania Colony, Budgam

vide Notification No.114 dated 17.06.2019 has been declared as Absolute/Final.

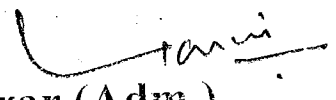
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 22754-59/6-P Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Aiman Bashir, Advocate
.....for information and necessary action.


Registrar (Adm.)
W

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 705 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aditya Raina
S/O Raj Kumar
R/O Badyal Brahmna, Ram Nagar Basti, R.S. Pura, Jammu

vide Notification No.1252 dated 01.01.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22760-65/CP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Aditya Raina, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

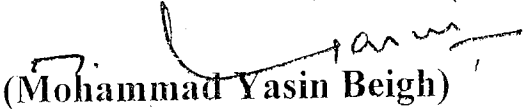
NOTIFICATIONNo: 706 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bhavna Sharma
D/O Surjeet Kumar
R/O Bhajwal Post Office Banpura Tehsil Sunderbani Rajouri
A/P Govt Qtr No.144, Poonch House Talab Tillo Jammu

vide Notification No.1258 dated 01.01.2019 has been declared as Absolute/Final.


By Order


 (Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22766-71/C.P Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Bhavna Sharma, Advocate
for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 707 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ankita
D/O Dayal Singh
R/O Village Chak Sajjan, Tehsil & District Kathua
A/P PWD Colony, W.No.1, Kathua, Govt. Quarter Type-1, No.1, Kathua

vide Notification No.1247 dated 01.01.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 22772-75/EP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Ankita, Advocate
.....for information and necessary action.


Registrar (Adm.)
W

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 708 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mridhu Bhashni
D/O Satish Kumar
R/O Pandita Mohalla, W.No.11, H.No.89, Haveli, District Poonch

vide Notification No.1748 dated 30.03.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 22776-81/CP Dated: 28/12/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Mridhu Bhashni, Advocate**
.....for information and necessary action.


Registrar (Adm.)
W

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *


NOTIFICATIONNo: 709 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sumit Khajuria
S/O Kuldeep Khajuria
R/O 57, Keran Ban Talab, Jammu

vide Notification No.1286 dated 02.01.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22782-87 Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Sumit Khajuria, Advocate
.....for information and necessary action.


Registrar (Adm.)

172

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 7/0 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rahil Badhyal
S/O Subash Chander
R/O V.P.O Dhar Dugunoo, Tehsil Billawar, District Kathua
A/P Mahanapur, Tehsil, Mahanapur, Distt. Kathua

vide Notification No.1666 dated 05.03.2018 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
m

No: 22788-73/4 Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Rahil Badhyal, Advocate
.....for information and necessary action.


Registrar (Adm.)
m

123

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 711 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Khaleeq Ashraf *Chowhan*,
S/O Mohd Ashraf Chowhan
R/O Village Sanai, Surankote, District Poonch

vide Notification No.1064 dated 27.03.2017 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22794-99/LP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Khaleeq Ashraf, Advocate
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

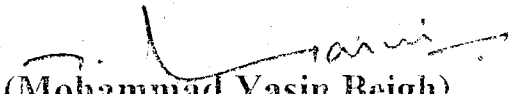
No: 560 Dated: 17-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vishal Singh
S/O Jagdish Raj
R/O Village Gad (Saroor) B.P.O Kukarwas, Kishtwar

vide Notification No.1584 dated 05.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21197-202/LP Dated: 17-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Vishal Singh, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 712 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sanjay Kumar
S/O Kedar Nath
R/O Village Bibrotta, Tehsil & District Doda

vide Notification No.1664 dated 05.03.2018 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22800-05/CP Dated: 23-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Sanjay Kumar, Advocate
.....for information and necessary action.


Registrar (Adm.)

174

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 713 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aquib Javaid
S/O Javaid Ahmad Khan
R/O Khan Mohalla, South Srinagar

vide Notification No.1521 dated 02.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 22806-11/CP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Aquib Javaid, Advocate
...for information and necessary action.


Registrar (Adm.)
W

17C

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

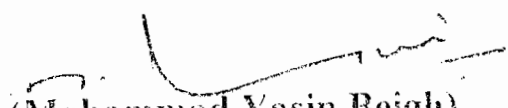
No: 714 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Zeenat Aziz
D/O Abdul Aziz Bhat
R/O Al-Payeen Colony, Peer Bagh, Srinagar

vide Notification No.895 dated 17.10.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22812-17/CP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Zeenat Aziz, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 715 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mudasir Ul Qasim Mir
S/O Mir Mohd Qasim
R/O Gundi Dachna, Vill. Gojar Pati, Bandipora

vide Notification No.84 dated 17.06.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22818-23/CP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Mudasir Ul Qasim Mir, Advocate
.....for information and necessary action.


Registrar (Adm.)

1777

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 527 Dated: 11-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rayees Ahmad Shah
S/O Mohd Amin Shah
R/O Nai Basti, Tehsil Qaimoh, District Kulgam

vide Notification No.558 dated 07.08.2018 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
m

No: 20127-32/CP Dated: 11-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Rayees Ahmad Shah, Advocate
.....for information and necessary action.


Registrar (Adm.)
m

178

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 563 Dated: 18.12.2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sudesh Singh
S/O Dhani Ram
R/O Village Halla Dhandrath, Ramban
A/P 69-A, Bhawani Nagar Janipur, Jammu

vide Notification No.1211 dated 19.11.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 212-67-114/UP Dated: 18-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Sudesh Singh, Advocate
..... for information and necessary action.


Registrar (Adm.)

179

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 7/6 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Oyas Ahmad Khan
S/O Mushtaq Ahmad Khan
R/O Danji Pora, Sagan, Tehsil Kokernag, Anantnag

vide Notification No.1905 dated 16.03.2018 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22824-29/CP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Oyas Ahmad Khan, Advocate
.....for information and necessary action.


Registrar (Adm.)

180

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 717 Dated: 28-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ausaf Aslam
S/O Mohd Aslam
R/O Iqbal Colony near Fire Station University Road Baderwah, Doda,
A/P Ramzanpura near Eid Gah, Janipur, Jammu

vide Notification No.570 dated 01.12.2015 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 22830-25/LP Dated: 28-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Ausaf Aslam, Advocate

for information and necessary action.


Registrar (Adm.)
W

150

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 697 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Meenu Padha
D/O Mahesh Padha
R/O Villahe Battal, Tehsil Bajalta, Distt. Udhampur
A/P H.No.216, Dhavan Niwas, Mohalla Bhartiya Opp. Jaihind Bakery,
Raghunath Bazar, Jammu

vide Notification No.1382 dated 04.01.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
n

No: 22203-08/L-P Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Meenu Padha, Advocate
.....for information and necessary action.


Registrar (Adm.)
n

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 686 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Neha Sharma
D/O Dharamvir Raina
R/O Basti Ram Nagar, Badyal Brahmina, R.S. Pura, Jammu

vide Notification No.1360 dated 03.01.2019 has been declared as Absolute/Final.

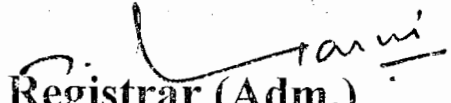
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
2

No: 22197-202/LP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Neha Sharma, Advocate
.....for information and necessary action.


Registrar (Adm.)
2

148

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 685 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rohit Jalotra
S/O Kanwaljit Jalotra
R/O Rangpur Basti near Holy Cross Convent School, R.S. Pura, Jammu

vide Notification No.1296 dated 02.01.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
2

No: 22191-96/EP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Rohit Jalotra, Advocate
.....for information and necessary action.


Registrar (Adm.)
2

147

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

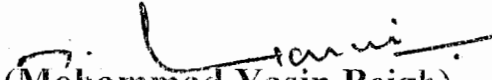
No: 604 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shivalika Bakshi
D/O Lokesh Kumar Sharma
R/O 255/A, Gandhi Nagar, Jammu

vide Notification No.207 dated 29.05.2015 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 22185-90/L.P Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Shivalika Bakshi, Advocate
.....for information and necessary action.


Registrar (Adm.)
W

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

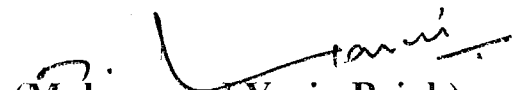
NOTIFICATIONNo: 683 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sameeksha Gupta
D/O Tek Chand Gupta
R/O 37B/D, Gandhi Nagar, Jammu

vide Notification No.138 dated 18.06.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22179-83/L.P Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Sameeksha Gupta, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 682 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Adeep Singh
S/O Kuldeep Singh
R/O Shamili (Zangli) Doda
A/P nar Singh, Gali Panjtirthi, H.No.15, Jammu

vide Notification No.1107 dated 17.03.2016 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
m

No: 22172-77/C-P Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Adeep Singh, Advocate
.....for information and necessary action.


Registrar (Adm.)
m

144

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

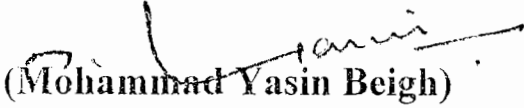
No: 681 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Saqib Shah
S/O Gh Hassan Shah
R/O Bomai, Sopore, Baramulla

vide Notification No.1765 dated 30.03.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
22

No: 22166-71/L.P Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Mohammad Saqib Shah, Advocate
.....for information and necessary action.


Registrar (Adm.)
22

143

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

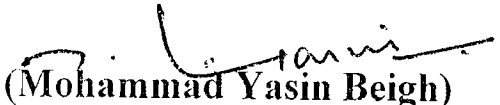
No: 680 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sandeep Singh Somaria
S/O Kapoor Singh Somaria
R/O 797/B, Subash Nagar, Royal Chowk, Jammu

vide Notification No.1685 dated 30.03.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
2

No: 22158-63/C.P. Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Sandeep Singh Somaria, Advocate
.....for information and necessary action.


Registrar (Adm.)
2

142

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

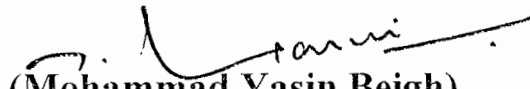
No: 679 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Bilal Ashraf Malik
S/O Mohd Ashraf Malik
R/O Seru Guwa Dangerpora Distt. Baramulla.

vide Notification No.786 dated 19.09.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

W

No: 22152-57/L.P Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Baramulla
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Bilal Ashraf Malik, Advocate
.....for information and necessary action.


Registrar (Adm.)

W

141

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 678 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


Ms. Surbhi Sharma

D/O Ajay Sharma

R/O H.No.3, Extn.1, Bansant Enclave, Trikuta Nagar, Jammu

vide Notification No.1687 dated 30.03.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 22146-S1/E.P Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Surbhi Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)
W

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 677 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Amit Kumar Sharma
S/O Tara Chand
R/O Village Rah, P/O Rah Salyote Tehsil Akhnoor, District Jammu

vide Notification No.46 dated 07.04.2016 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
w

No: 22140-45/L-P Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Amit Kumar Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)
w

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 676 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Amandeep Bhagat
S/O Om Prakash Bhagat
R/O Village Kangar, Tehsil. Bhalwal, Distt. Jammu,
A/P H.No.315/5, Lakker Mandi, Janipur, Jammu

vide Notification No.45 dated 07.04.2016 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 22134-39/c.p Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Amandeep Bhagat, Advocate
.....for information and necessary action.


Registrar (Adm.)
W

138

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

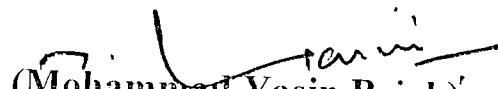
No: 675 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shahana Raina
D/O Mushtaq Ahmad Raina
R/O Azadpora, Anantnag A/P Lazibal, K.P. Road, Anantnag

vide Notification No.174 dated 18.06.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 22.128-33/L.P Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Shahana Raina, Advocate
.....for information and necessary action.


Registrar (Adm.)
W

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 674 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Diksha Mehra
D/O Pawan Kumar
R/O H.No.35, Lane No.4, Extn. Basant Nagar, Paloura, Jammu

vide Notification No.1668 dated 29.03.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22119-24/C.P Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Diksha Mehra, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

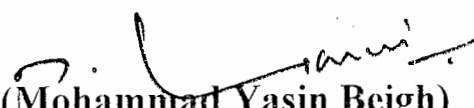
No: 673 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Zeenat Amin
D/O Mohammad Amin Bhat
R/O Chandsooma Kansipora Bilalabad colony near Railway Station
Baramulla.

vide Notification No.524 dated 10.07.2018 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
w

No: 22107-12/CP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Zeenat Amin, Advocate
.....for information and necessary action.


Registrar (Adm.)
w

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

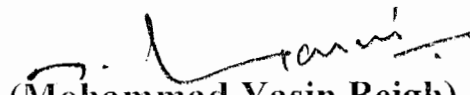
No: 672 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sadaf Ilyas Khan
D/O Mohammad Ilyas Khan
R/O Kralpora, Madina Colony, Kanipora, Link Road, Phase-2nd,
Lane-1, Budgam

vide Notification No.607 dated 08.08.2018 has been declared as Absolute/Final.

By Order

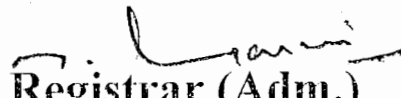

(Mohammad Yasin Beigh)
Registrar (Adm.)

W

No: 22/01-06/6P Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Sadaf Ilyas Khan, Advocate
.....for information and necessary action.


Registrar (Adm.)

W

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 671 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arshed Aziz Khan
S/O Abdul Aziz Khan
R/O Village Manyal, Tehsil Thanna Mandi Rajouri
A/P Ward No.7, Khan Mohalla, Thanna Mandi Rajouri

vide Notification No.121 dated 17.06.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
w

No: 22095-22100/LP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Arshed Aziz Khan, Advocate
.....for information and necessary action.


Registrar (Adm.)
w

133

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 070 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohsin Nabi Mir
S/O Gh Nabi Mir
R/O Turkawangam Shopian, Tehsil Chitragam, District Shopian

vide Notification No.62 dated 17.06.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 22089-94/EP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Mohsin Nabi Mir, Advocate
.....for information and necessary action.


Registrar (Adm.)
W

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 669 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Arifa Majeed
D/O Ab Majeed Lone
R/O Gazi Chowk, Singapora, Kalan, Baramulla

vide Notification No.1638 dated 28.03.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22083-88/L.P Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Arifa Majeed, Advocate
.....for information and necessary action.


Registrar (Adm.)

132
131

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

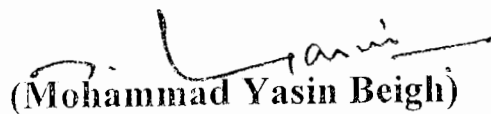
No: 668 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Waseem Shamas
S/O Shamas Ud Din Dar
R/O Banday Moballa, Tehsil Handwara, District Kupwara

vide Notification No.161 dated 18.06.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
2

No: 22077-82/L.P Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Waseem Shamas, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 666 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ubead Ahmad Kumar
S/O Ab Majid Kumar
R/O Kumar Mohalla, Rafiabad, Rohama, Baramulla

vide Notification No.53 dated 14.06.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22065-70/L-P Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Ubead Ahmad Kumar, Advocate
.....for information and necessary action.


Registrar (Adm.)

1057

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 403 Dated: 08-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ulfat Mohi Ud Din
D/O Gh Mohi Ud Din Yattoo
R/O Drussu, Pulwama

vide Notification No.1864 dated 15.03.2018 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
m

No: 19071-76/C.P Dated: 08-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Ulfat Mohi Ud Din, Advocate**
.....for information and necessary action.


Registrar (Adm.)
m

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 665 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sabiya Mubeen
D/O Noor Ud Din Ahanger
R/O 19-Abu Baker Colony Nayak Bagh Natipora, Srinagar

vide Notification No.147 dated 18.06.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 22058-03/L.P Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Sabiya Mubeen, Advocate
..... for information and necessary action.


Registrar (Adm.)
W

127

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION



No: 664 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sheeba Ashfaq
D/O Ashfaq Ahmad
R/O Hyderpora, Bye-Pass Chowk near Al Hyder Complex, Budgam
A/P Naik Bagh, Natipora, Srinagar

vide Notification No.172 dated 18.06.2019 has been declared as Absolute/Final.

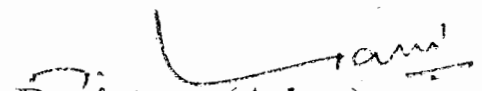

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 22082-57/6.p Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Sheeba Ashfaq, Advocate
.....for information and necessary action.


Registrar (Adm.)


125

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 663 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Saifullah Reshi
S/O Mansoor Ahmad Reshi
R/O Padder Pora, Reshi Mihalla, Tehsil Herman, District Shopian

vide Notification No.1575 dated 05.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 22046-SI/CP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Mohd Saifullah Reshi, Advocate
.....for information and necessary action.


Registrar (Adm.)
W

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

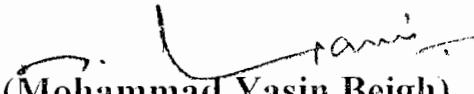
No: 662 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Badar Ul Nissa
D/O Gh. Mohd Wani
R/O New Colony, Batwara, Srinagar

vide Notification No.543 dated 07.08.2018 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 22039-44/C.P Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Badar Ul Nissa, Advocate**
.....for information and necessary action.


Registrar (Adm.)
W

124

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 661 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Surkhaab Ishtiyaq
D/O Ishtiyaq Saleem Shah
R/O Hyderpora, Gulberg Colony Sector-2, Srinagar

vide Notification No.59 dated 14.06.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 22033-38/L.P Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Surkhaab Ishtiyaq, Advocate
.....for information and necessary action.


Registrar (Adm.)
W

123

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

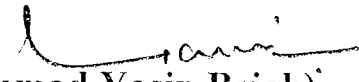
No: 660 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Anoop Singh
S/O Kulbir Singh
R/O Village Loudhva, P/O Khaned, P/S Basantgarh (Ramnagar),
Udhampur

vide Notification No.1241 dated 01.01.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
m

No: 22027-32/1.p Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhmapur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Anoop Singh, Advocate
.....for information and necessary action.


Registrar (Adm.)
m

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

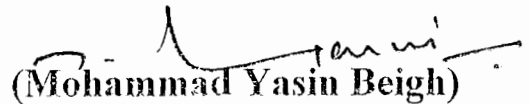
No: 659 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aamir Ali Sheikh
S/O Ali Mohammad Sheikh
R/O Khanpora, Teali Mohalla, Tehsil & District Baramulla

vide Notification No.54 dated 14.06.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
2

No: 22021-26/LP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Aamir Ali Sheikh, Advocate**
.....for information and necessary action.


Registrar (Adm.)
2

121

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

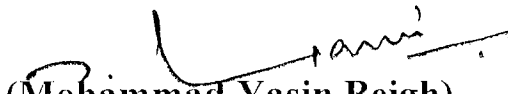
No: 658 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abid Nazir Pathan Sadozi
S/O Muhammad Nazir Patahan Sadozi
R/O Niloosa, Boniyar, Baramulla

vide Notification No.955 dated 21.08.2017 has been declared as Absolute/Final.

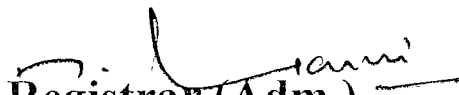
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
M

No: 22015-20/6.P Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Abid Nazir Pathan Sadozi, Advocate**
.....for information and necessary action.


Registrar (Adm.)
M

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 627 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aamir Hussain Rashi
S/O Ab Rashid Rashi
R/O Nowpora, Jagir, Baramulla

vide Notification No.102 dated 17.06.2019 has been declared as Absolute/Final.

By Order



(Mohammad Yasin Beigh)
Registrar (Adm.)

n

No: 21736-411/L.P Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Aamir Hussain Rashi, Advocate
.....for information and necessary action.


Registrar (Adm.)

n

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

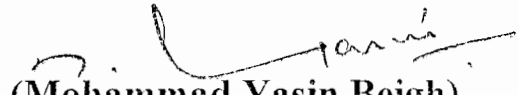
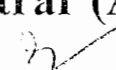
No: 626 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saba Yasceen
D/O Mohd Yasceen Ganie
R/O Hamdania Colony, Sector-02, H.No.515, Bemina, Srinagar

vide Notification No.515 dated 10.07.2018 has been declared as Absolute/Final.


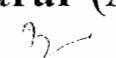
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 21730-35/LP Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Saba Yasceen, Advocate
.....for information and necessary action.


Registrar (Adm.)


118

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 625 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Haroon Rasheed
S/O Abdur Rasheed Khan
R/O Ganjipora, Buran, Pattan, Baramulla

vide Notification No.123 dated 17.06.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
w

No: 21719-24/L.P Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Haroon Rasheed, Advocate
.....for information and necessary action.


Registrar (Adm.)
w

117

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

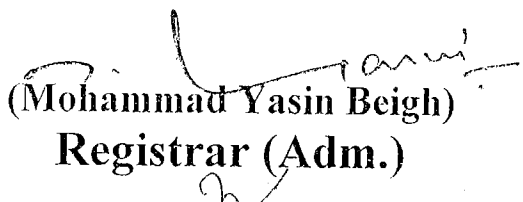
No: 624 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rohini Sharma
D/O Ved Prakash Sharma
R/O H.No.3, Mathura Vihar Mandir Morh, Main Road Roop Nagar,
Jammu

vide Notification No.72 dated 17.06.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21713-18/CP Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Rohini Sharma, Advocate
.....for information and necessary action.


Registrar (Adm.)

116

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 623 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ruaani Ahmad Baba
S/O Javaid Ahmad Baba
R/O 32-Alhuda Colony, Dangerpora, Malabagh, near Ingenious School,
Srinagar

vide Notification No.60 dated 14.06.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
2

No: 21707-12/L-P Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Ruaani Ahmad Baba, Advocate
.....for information and necessary action.


Registrar (Adm.)
2

115

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 622 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rajat Goswami
S/O Ashok Kumar
R/O H.No.46, Ward No.3, Krishana Gali, Katra, District Reasi

vide Notification No.73 dated 17.06.2019 has been declared as Absolute/Final.

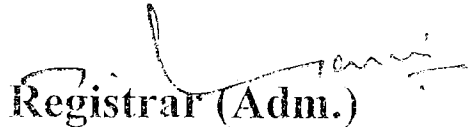
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 21701-06/C.P Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Rajat Goswami, Advocate**
..... for information and necessary action.


Registrar (Adm.)
W

114

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 621 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Faizan Ahmad Ganie
S/O Nazir Ahmad Ganie
R/ORuhu Papeyball, Moominabad, Anantnag

vide Notification No.131 dated 17.06.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21695-700/L.P Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Faizan Ahmad Ganie, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 620 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Adnan Shabir
S/O Mohd Shabir
R/O Bada Kana, Tehsil Thanna Mandi, District Rajouri

vide Notification No.120 dated 17.06.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 21687-92/L-P Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Adnan Shabir, Advocate
.....for information and necessary action.


Registrar (Adm.)
W

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 619 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Madhu Bala
D/O Natha Ram
R/O Vill. Chak Bala P/O Rathana, R.S.Pura, Jammu

vide Notification No.1721 dated 30.03.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21681-06/L.P Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Madhu Bala, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

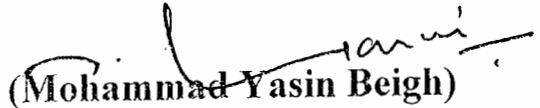
No: 618 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rawoof Ahmad Kouchey
S/O Mohammad Altaf Kouchey
R/O Manduna, Haripora, Kakapora, Pulwama

vide Notification No.474 dated 06.07.2018 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21675-80/c-p Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Rawoof Ahmad Kouchey, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 617 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saliqa Sheikh
D/O Masood Ahmed Sheikh
R/O Passri, Bhaderwah, Doda
A/P 5-A, Lane No.2, Bhwani Nagar, Janipur, Jammu

vide Notification No.1284 dated 02.1.2019 has been declared as Absolute/Final.

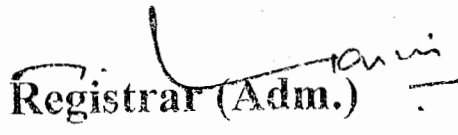
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21869-74/LP Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Saliqa Sheikh, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 616 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Farhat Rashid
D/O Late Ab Rashid Rather
R/O Hariparigan, Awantipora, Pulwama

vide Notification No.132 dated 17.06.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
2

No: 21663-68/LP Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Farhat Rashid, Advocate
.....for information and necessary action.


Registrar (Adm.)
2

108

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 615 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sheikh Shahida
D/O Gulam Nabi Sheikh
R/O Nambalbal, Pampore, Pulwama

vide Notification No.143 dated 18.06.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
2

No: 21654-59/C-P Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Sheikh Shahida, Advocate
.....for information and necessary action.


Registrar (Adm.)
2

107

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

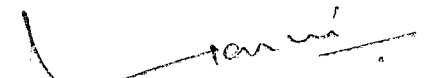
No: 614 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ujala Tabassum
D/O Shabir Ahmed
R/O V.P.O, Sialua, Tehsil Ramkot, Distt. Kathua

vide Notification No.1292 dated 02.01.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 21648-53/LP Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Ujala Tabassum, Advocate
.....for information and necessary action.


Registrar (Adm.)
W

106

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 613 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Bhumanyu Jamwal
S/O Pardeep Kumar Jamwal
R/O H.No. 186, VPO Raipur, Bantalaab, Jammu

vide Notification No.1647 dated 28.03.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
2

No: 21642-47/L-P Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Bhumanyu Jamwal, Advocate**
.....for information and necessary action.


Registrar (Adm.)
2

105

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

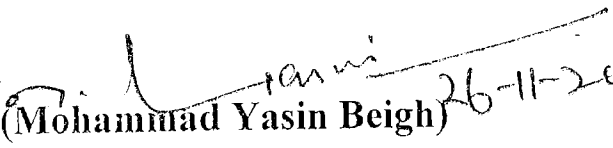
No: 612 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Afroza Gull
D/O Ab Rehman Mala
R/O Arabal Pulwama, Mala Mohalla, Rajpora, Pulwama

vide Notification No.793 dated 15.10.2018 has been declared as Absolute/Final.

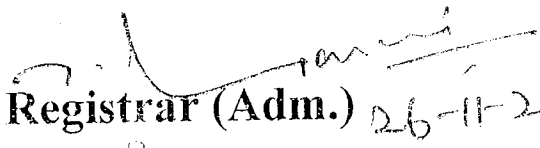
By Order


(Mohammad Yasin Beigh) 26-11-20
Registrar (Adm.)
2

No: 21632-37/C.P Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Afroza Gull, Advocate
.....for information and necessary action.


Registrar (Adm.) 26-11-20
2

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 811 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tabasum Hamid
D/O Abdul Hamid Khan
R/O Bagat Mohalla, Noorbagh, Sopore, Baramulla

vide Notification No.1679 dated 06.03.2018 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21626-31/LP Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Tabasum Hamid, Advocate
.....for information and necessary action.


Registrar (Adm.)

104

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 524 Dated: 10-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Noor Mohd Najar
S/O Ghulam Mohd Najar
R/O Jeelan Lane Naseem-a-Bad Sadrabal, Hazratbal, Srinagar

vide Notification No.1161 dated 06.11.2018 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 20084-89/CP Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Noor Mohd Najar, Advocate
.....for information and necessary action.


Registrar (Adm.)
W

102

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 610 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jigmet Wangchok
S/O Tashi Tundup
R/O Shey Guru (near Church), Shey Yognos, Post Office Thiksey, Leh
A/P H.No.59, Vikas Lane 3, Talab Tillo, Jammu

vide Notification No.689 dated 29.12.2015 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
3

No: 21620-25/L-P Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Jigmet Wangchok, Advocate
.....for information and necessary action.


Registrar (Adm.)
3

101

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 609 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abid Tahir Shora
S/O Mohammad Tahir Shora
R/O 109, Alamdar Colony, Bemina, Srinagar

vide Notification No.1176 dated 15.11.2018 has been declared as Absolute/Final.

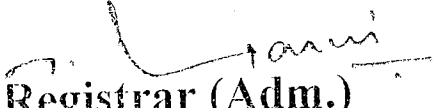
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 21614-19/G-P Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Abid Tahir Shora, Advocate
.....for information and necessary action.


Registrar (Adm.)
W

150

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

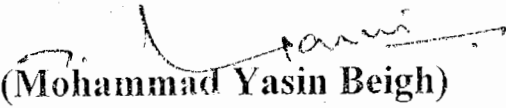
No: 607 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sheikh Irfan
S/O Gulam Mohd Sheikh
R/O Gulshan abad-A near Sheikh Mohalla Zakura, Srinagar

vide Notification No.1217 dated 19.11.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
2

No: 21575-80/C.P Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Sheikh Irfan, Advocate
.....for information and necessary action.


Registrar (Adm.)
2

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 606 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Zahoor Ul Islam
S/O Syed Habibullah Shah
R/O Takiya Khurhama (Lolab), Lalpora, Kupwara

vide Notification No.1318 dated 02.01.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21509-74/1-P Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Syed Zahoor Ul Islam, Advocate
.....for information and necessary action.


Registrar (Adm.)

290

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 605 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Muneeb Ahmed Wani
S/O Gh Mohi ud Din Wani
R/O Sarnal, Payson Anantnag, Kashmir District Anantnag

vide Notification No.322 dated 06.06.2016 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21863-68/LP Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Muneeb Ahmed Wani, Advocate
..... for information and necessary action.


Registrar (Adm.)

97

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

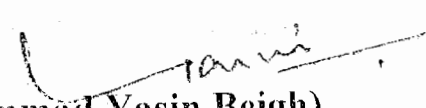
No: 604 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vishu Kumar
S/O Ramesh Chander
R/O H.No.102, W.No.2, near S.P. High School Bari-Brahma, Samba

vide Notification No.1683 dated 06.03.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21557-0/L.P Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Vishu Kumar, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 603 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Aamir Malik
S/O Gh Ahmad Malik
R/O Pathallan Pattan, Malik Mohalla Raipora, Baramulla

vide Notification No. 1559 dated 03.03.2018 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
2

No: 21557-56/L.P Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Mohd Aamir Malik, Advocate
.....for information and necessary action.


Registrar (Adm.)
2

93

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 602 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nitish Sharma
S/O Jitinder Pal Sharma
R/O H.No.124, W.No. 7 Bishnah, Jammu

vide Notification No.1237 dated 07.12.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
n

No: 21548-SO/LP Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Nitish Sharma, Advocate
.....for information and necessary action.


Registrar (Adm.)
n

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

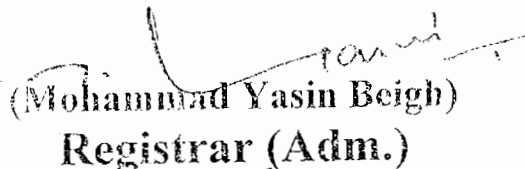
No: 401 Dated: 08-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sakeena Gani
D/O Abdul Gani Dar
R/O Maidane Chougai, Kupwara

vide Notification No.308 dated 20.09.2019 has been declared as Absolute/Final.

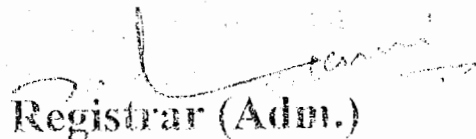
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19059-64/2R Dated: 08-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Sakeena Gani, Advocate
.....for information and necessary action.


Registrar (Adm.)

93

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 601 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Junaid Khushbash Bhat
S/O Wali Mohammed Bhat
R/O Dayan Chadoora, Budgam

vide Notification No.95 dated 17.06.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 21539-44/L.P Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Junaid Khushbash Bhat, Advocate
.....for information and necessary action.


Registrar (Adm.)
W

99

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 600 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfan Ahmad Wani
S/O Gh Ahmad Wani
R/O Gosh Bugh, Wani Mohalla, Pattan, Baramulla

vide Notification No.833 dated 16.10.2018 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
92

No: 21533-30/L.P Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Irfan Ahmad Wani, Advocate
.....for information and necessary action.


Registrar (Adm.)
92

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

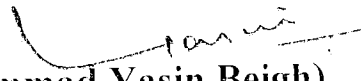
No: 599 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nasir Mehraj
S/O Mehraj Uddin Malik
R/O Shalipora, Sopore, Baramulla

vide Notification No.947 dated 21.08.2017 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W

No: 21527-32/16.p Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Nasir Mehraj, Advocate
.....for information and necessary action.


Registrar (Adm.)
W

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 657 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Mohd. Nuaman Bukhari
S/O Syed Aftab Ahmed Bukhari
R/O Naseemabad, Sadarbal, Hazratbal, Srinagar

vide Notification No.1631 dated 05.03.2018 has been declared as Absolute/Final.

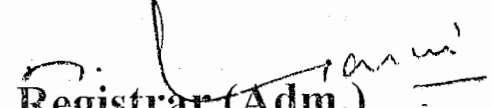
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22009-14/CP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Syed Mohd Nuaman Bukhari, Advocate
.....for information and necessary action.


Registrar (Adm.)

89

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

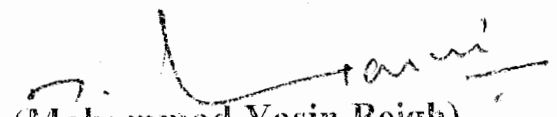
No: 656 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Pooja Rani
D/O Tilak Raj
R/O Miran Sahib, Tehsil R.S. Pura, District Jammu

vide Notification No.95 dated 07.04.2017 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 22003-08/CP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Pooja Rani, Advocate
.....for information and necessary action.


Registrar (Adm.)

80

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 655 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mujeeb Ur Rehman
S/O Ghulam Mohd Ranyal
R/O Billawat Sarodha Maitra, Tehsil & Distict Ramban

vide Notification No.1577 dated 05.03.2018 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21997-22002/LP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Mujeeb Ur Rehman, Advocate
..... for information and necessary action.


Registrar (Adm.)

5

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

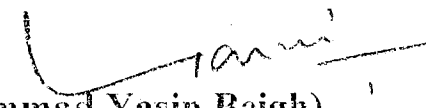
No: 654 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anista Nazir Khanday
D/O Nazir Ahmad Khanday,
R/O Astanpora Rawalpora, Srinagar

vide Notification No.1634 dated 28.03.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21991-96/LP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Anista Nazir Khanday, Advocate
.....for information and necessary action.


Registrar (Adm.)

8/1

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

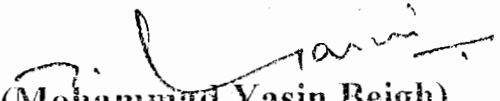
No: 653 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Amir Hassan Bhat
S/O Ghulam Hassan Bhat
R/O W.No.3, Plan Bandipora, Grata Mohalla, Bandipora

vide Notification No.774 dated 16.08.2017 has been declared as Absolute/Final.

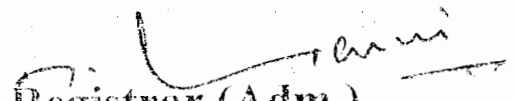
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21985-90/LP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Amir Hassan Bhat, Advocate
.....for information and necessary action.


Registrar (Adm.)

22/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

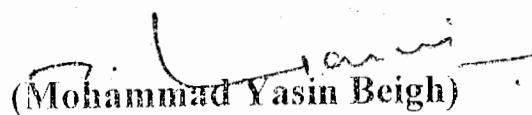
No: 652 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Smita Devi
D/O Lal Chand
R/O Vill. Kothey Kathar, Pind Charaka, Tehsil Arnia District Jammu

vide Notification No.539 dated 02.08.16 has been declared as Absolute/Final.


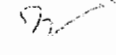
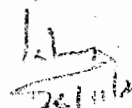
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21977-84/CP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Smita Devi, Advocate
.....for information and necessary action.


Registrar (Adm.)



HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION




No: 650 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Deeba Ashraf Mir
D/O Mohd Ashraf Mir
R/O Jakyas Budhi, Gandoh (Bhallesa), Doda
A/P Vidhata Nagar Lane No. 4 Bathindi, Jammu

vide Notification No.02 dated 03.04.2019 has been declared as Absolute/Final.

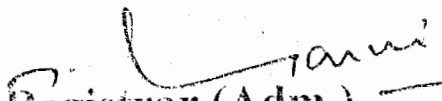


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)



No: 21967-72/LP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Deeba Ashraf Mir, Advocate
.....for information and necessary action.


Registrar (Adm.)



82

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 649 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Armugan Ul Haq
S/O Ali Mohammad Shah
R/O Hugam, Tehsil Sarigufwara, District Anantnag

vide Notification No.454 dated 02.07.2018 has been declared as Absolute/Final.

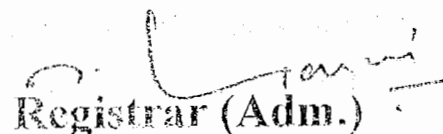
By Order


(Mohammed Yasin Beigh)
Registrar (Adm.)

No: 21961-66/LP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Armugan Ul Haq, Advocate
.....for information and necessary action.


Registrar (Adm.)

81

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

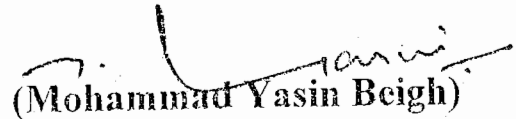
No: 648 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rigzin Angmo
D/O Lobzaug Angdus
R/O Saboo (Patsi Khaugchen) Leh (J&K)

vide Notification No.1887 dated 15.03.2018 has been declared as Absolute/Final.

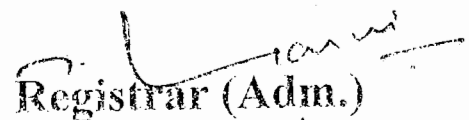

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21955-60/CP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Rigzin Angmo, Advocate
..... for information and necessary action.


Registrar (Adm.)

26/12/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

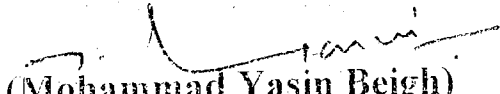
No: 647 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Umer Rashid Dar
S/O Abdul Rashid Dar
R/O Namblabal, Pampore, Pulwama

vide Notification No.160 dated 18.06.2019 has been declared as Absolute/Final.

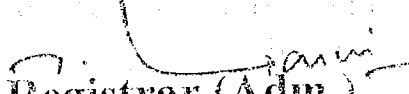
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21949-54/LP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Umer Rashid Dar, Advocate
.....for information and necessary action.


Registrar (Adm.)

-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 646 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ishfaq Abdullah Dar
S/O Mohd Abdullah Dar
R/O Kunan Malwari, Kupwara, Tehsil Trehgam, Distt. Kupwara

vide Notification No.94 dated 17.06.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21943-48/CP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Ishfaq Abdullah Dar, Advocate
.....for information and necessary action.


Registrar (Adm.)

76

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 645 & Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nissar Ahmad Ganie
S/O Habib Ullah Ganie
R/O Kaurazi Pora, Pulwama

vide Notification No.816 dated 17.12.2013 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21937-42/UP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Nissar Ahmad Ganie, Advocate
.....for information and necessary action.


Registrar (Adm.)

97

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 644 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Altaf Ahmad Zargar
S/O Gh. Ahmad Zargar
R/O Rahim Abad Trisa Safapora, Lar Ganderbal

vide Notification No.291 dated 16.07.2015 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
22/12/20

No: 21931-26/LP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Altaf Ahmad Zargar, Advocate
.....for information and necessary action.


Registrar (Adm.)
22/12/20

76

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

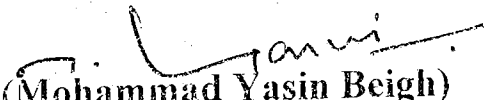
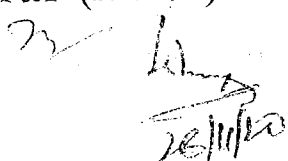
No: 643 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Amit Kour
D/O Harvinder Singh
R/O H.No.272/2 Sect. G (Ext) Sainik Colony, Jammu

vide Notification No.775 dated 16.08.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 21925-20/UP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Amit Kour, Advocate
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 642 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sonam Choszin
D/O Tashi Motup
R/O Rambirpur, Thiksay, Tehsil & District Leh

vide Notification No.1534 dated 03.03.2018 has been declared as Absolute/Final.

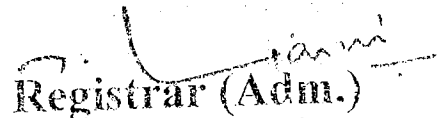
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21919-24/LP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Sonam Choszin, Advocate
for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

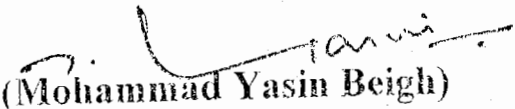
No: 641 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abdul Kareem
S/O Abdul Jabbar
R/O Mohalla Safaida, Vill. Hari, Tehsil Surankote, District Poonch

vide Notification No.25 dated 16.05.2019 has been declared as Absolute/Final.

By Order

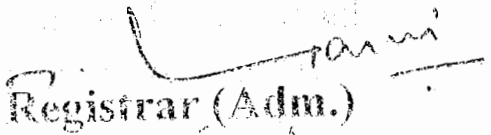

(Mohammad Yasin Beigh)
Registrar (Adm.)
22/12/20

No: 21913-18/LP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Abdul Kareem, Advocate

.....for information and necessary action.


Registrar (Adm.)
22/12/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

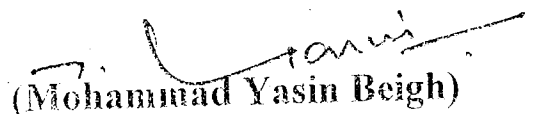
No: 525 Dated: 10-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Murfad Naseem
S/O Iltam Naseem
R/O House No.24, Hamza Colony, Wanbal, Rawalpora, Srinagar

vide Notification No.1195 dated 17.11.2018 has been declared as Absolute/Final.

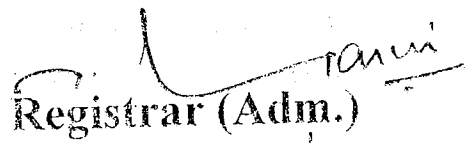
By Order


(Mohamud Yasin Beigh)
Registrar (Adm.)

No: 20090-95/L.P Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Murfad Naseem, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

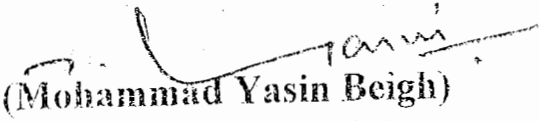
No: 529 Dated: 14-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aarushi Sharma,
D/O Vikram Dutt,
R/O House No. 251, Sec-B, Sainik Colony, Jammu

vide Notification No.1624 dated 28.03.2019 has been declared as Absolute/Final.

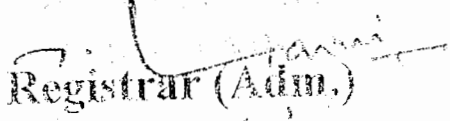
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 20325-30/L-P Dated: 14-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Aarushi Sharma, Advocate
for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 640 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ishita Gupta
D/O Rohini Kiran Gupta
R/O Plot No.14, Lane No.16, Tawi Vihar Colony, Sidhra, Jammu

vide Notification No.828 dated 16.10.2018 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 2/907-12/LP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Ishita Gupta, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 532 Dated: 15-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Imran Ahmad
S/O Mohd Shafi Dar
R/O Near Shiv Mandir, Semno Colouy, Bhagwan Mohalla Kishtwar

vide Notification No.29 dated 16.05.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 20786 91/L.P Dated: 15-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Imran Ahmad, Advocate
.....for information and necessary action.


Registrar (Adm.)

69

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 539 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sirnawaz Bashir
S/O Bashir Ahmad Thokur
R/O Lasjan near J&K Bank Namblabal, Srinagar

vide Notification No.876 dated 17.10.2018 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21901-06/CP Dated: 22-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Sirnawaz Bashir, Advocate
.....for information and necessary action.


Registrar (Adm.)

68

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 638 Dated: 22-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Salim Yusuf Mir
S/O Mohammad Yousuf Mir
R/O Ward No.03, Plan, Bandipora

vide Notification No.1629 dated 05.03.2018 has been declared as Absolute/Final.


By Order


(Muhammad Yasin Beigh)
Registrar (Adm.)

No: 2/895-900/LP Dated: 22-12-2020

Copy forwarded to/the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Salim Yusuf Mir, Advocate
.....for information and necessary action.


Registrar (Adm.)

67

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

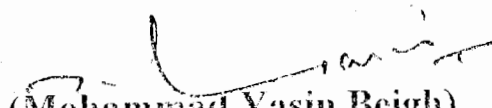
No: 531 Dated: 15-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Mushtaq Ahmad
S/O Syed Mohd Nayeem
R/O E/2, Old B.C. Road, Government Qtrs. Jammu

vide Notification No.1316 dated 02.01.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 20700-AS/L.P Dated: 15-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Syed Mushtaq Ahmad, Advocate
.....for information and necessary action.


Registrar (Adm.)

26/11/20

65

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 632 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Yasmeena Akhter
D/O Gh Nabi Tantray
R/O Zalangam, Tantray Mohalla, Kokernag, Anantnag

vide Notification No.894 dated 17.10.2018 has been declared as Absolute/Final.

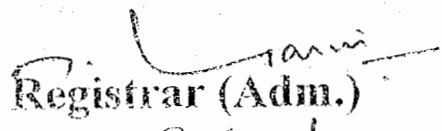
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21767-72/CP Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Yasmeena Akhter, Advocate
.... for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

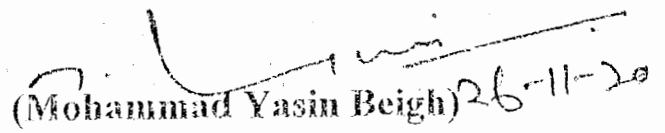
No: 631 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iqra Hassan Khan
D/O Ghulam Hassan Khan
R/O Khan Villa, Milatabbad, Peerbagh "B", Srinagar

vide Notification No.338 dated 16.10.2018 has been declared as Absolute/Final.

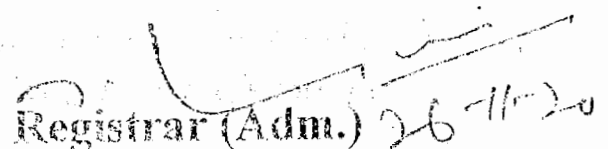
By Order


(Mohammad Yasin Beigh) 26-11-20
Registrar (Adm.)
26/11/20

No: 21761-66/20 Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
 2. Secretary, Bar Council of India, New Delhi.
 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
 4. President, Bar Association, High Court of J&K, Srinagar.
 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
 6. Ms. Iqra Hassan Khan, Advocate
- for information and necessary action.


Registrar (Adm.) 26-11-20
26/11/20

63

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 53 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 630 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ravinder Kumar Pandita
S/O Raj Nath Pandita
R/O H.No.8, Lane No.6, Naseeb Nagar, Janipur, Jammu

vide Notification No.1706 dated 30.03.2019 has been declared as Absolute/Final.

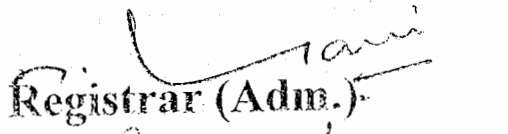
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21755-60/L.P Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Ravinder Kumar Pandita, Advocate
.....for information and necessary action.


Registrar (Adm.)

62

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 629 Dated: 19.12.2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfan Ahmad Shah
S/O Gh. Mohd Shah
R/O Muqami Shah Wali, Drugmulla, Kupwara

vide Notification No.1210 dated 19.11.2018 has been declared as Absolute/Final.

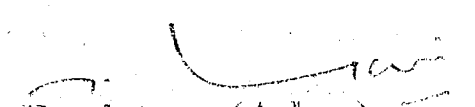
By Order



(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21749-54/c.p Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Irfan Ahmad Shah, Advocate
.....for information and necessary action.


Registrar (Adm.)


26/12/20

51

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 628 Dated: 19-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abid Hussain Ganace
S/O Gh. Nabi Ganace
R/O Malikpora, Amargath, Handwara, Kupwara

vide Notification No.115 dated 17.06.2019 has been declared as Absolute/Final.

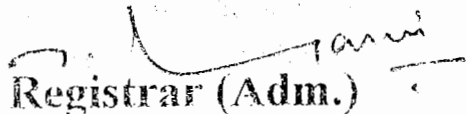
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
26/11/20

No: 217/2020/67 Dated: 19-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Abid Hussain Ganace, Advocate
..... for information and necessary action.


Registrar (Adm.)
26/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

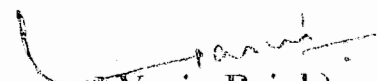
No: 523 Dated: 10-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mehraj Ud Din Ganie
S/O Assad Ullah Ganie
R/O Bulgam Sopore, Hassi Mohalla, Panzipora, Baramulla

vide Notification No.850 dated 17.10.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 20078-83/L-P Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Mehraj Ud Din Ganie, Advocate
.....for information and necessary action.


Registrar (Adm.)

59

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

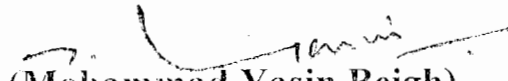
No: 522 Dated: 10-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Danish Mirza Beg
S/O Mirza Farid Ahmed Beg
R/O Near Agriculture Office, Faridabad, Doda
A/P 74, Didi Bagh, Hawal, Tibetan Colony, Srinagar

vide Notification No.783 dated 19.09.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
25/11/20

No: 20072-77/60P Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Danish Mirza Beg, Advocate
.....for information and necessary action.


Registrar (Adm.)
25/11/20

50

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 521 Dated: 10-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Anjid Rashid Laway
S/O Ab Rashid Laway
R/O Village Mangam, Moh. Malpora, Damhal, Hanjipora, Kulgam

vide Notification No.783 dated 12.02.2016 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 20066-71/C.P Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Anjid Rashid Laway, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

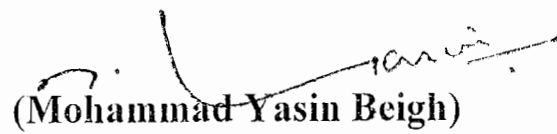
No: 520 Dated: 10-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Waseem Ramzan Lone
S/O Mohammad Ramzan Lone
R/O Garoora Bandipora, Har Mohalla, Bandipora

vide Notification No.57 dated 14.06.2019 has been declared as Absolute/Final.

By Order

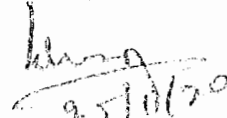

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 20060-05/L.P Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Waseem Ramzan Lone, Advocate
.....for information and necessary action.


Registrar (Adm.)


25/10/20

56

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 519 Dated: 10-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zaffar Mehraj
S/O Mehraj ud Din
R/o. Baghi Mehtab Pvt. Colony near Govt. Middle School, Srinagar

vide Notification No.185 dated 18.06.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 20054-59/L.P Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Zaffar Mehraj, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 518 Dated: 10-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Imran Nazir
S/O Nazir Hussain
R/O Gokhrote Koteranka, Rajouri

vide Notification No.1733 dated 30.03.2019 has been declared as Absolute/Final.

By Order



(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 20048-53/LP Dated: 10-12-2020


25/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Imran Nazir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

25/11/20

54

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

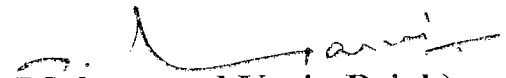
No: 517 Dated: 10-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Asifa Rashid Mir
D/O Ab Rashid Mir
R/O Khanda Magreypora, Tehsil B.K. Pora, District Budgam

vide Notification No.790 dated 15.10.2018 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 20019-47/C.P Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Asifa Rashid Mir , Advocate
.....for information and necessary action.


Registrar (Adm.)

53

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 516 Dated: 10-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ruqaya
D/O Mohammad Sidiq Sofi
R/O Ganderpora, Iddgah, Srinagar

vide Notification No.591 dated 07.08.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 20036-41/L.P Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Ruqaya, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 515 Dated: 10-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Deepika Sharma
D/O Ram Saroop Sharma
R/O Village, Gewal Tehsil Bari-Brahmana, Samba

vide Notification No.1220 dated 06.12.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 20030-35/LP Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Deepika Sharma, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 514 Dated: 10-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Pratibha Rani
D/O Dinesh Singh
R/O Laswara P/O Deoli Bishnah, Jammu

vide Notification No.1752 dated 30.03.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 20024-29/L.P Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Pratibha Rani, Advocate
.....for information and necessary action.


Registrar (Adm.)

50

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 513 Dated: 10-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Zainab Amin
D/O Mohd Amin Langoo
R/O Laway Pera near JK College Mouza Gund Hassi Bhat, Srinagar

vide Notification No.1690 dated 07.03.2018 has been declared as Absolute/Final

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 20012-17/CP Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Zainab Amin, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 512 Dated: 10-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sarfaraz Hussain Wani
S/O Mohd Ibrahim Wani
R/O HMT Kimber Lite Colony, Srinagar

vide Notification No.48 dated 13.06.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 2009-12/CP Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Sarfaraz Hussain Wani, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 511 Dated: 10-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mudasir Mohi Ud Din
S/O Gh Mohi ud Din Mir
R/O Kaloosa Nathpora Stadium Colony Nowpora, Bandipora

vide Notification No.1895 dated 16.03.2018 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 20000-06/L.P Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Mudasir Mohi Ud Din, Advocate
.....for information and necessary action.


Registrar (Adm.)

497

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 510 Dated: 10-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Yasir Ahmad Laway
S/O Mohd Ayoub Laway
R/O Chawalgam, Batpora, Kulgam

vide Notification No.617 dated 08.08.2018 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19995-20000/L.P Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Yasir Ahmad Laway, Advocate
.....for information and necessary action.


Registrar (Adm.)

46

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION



No: 508 Dated: 10-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ajatshatru Singh
S/O Pritam Singh
R/O 253-A, Rehari Mohalla, Jammu

vide Notification No.13 dated 22.04.2019 has been declared as Absolute/Final.



By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

25/11/20

No: 19930-35/LP Dated: 10-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Ajatsbatru Singh, Advocate
.....for information and necessary action.


Registrar (Adm.)

25/11/20

At

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 381 Dated: 07-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


Mr. Javaid Ahmad Dar
S/O Abdul Rashid Dar
R/O Batwina, Baghwanpora, Ganderbal

vide Notification No.564 dated 07.08.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18562-67/LP Dated: 07-12-2020


25/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Javaid Ahmad Dar, Advocate
.....for information and necessary action.


Registrar (Adm.)

25/11/20

32 A5

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 382 Dated: 07-12-2020

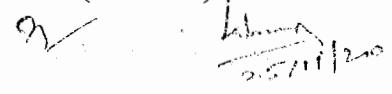
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ovais Rashid Malik
S/O Ab. Rashid Malik
R/O Malik Mohalla, Trehgam, Kupwara

vide Notification No.862 dated 17.10.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

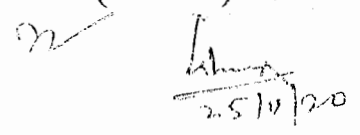

25/11/20

No: 18568-73/LP Dated: 07-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Ovais Rashid Malik, Advocate
.....for information and necessary action.


Registrar (Adm.)


25/11/20

23/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 282 Dated: 07-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

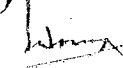
Ms. Ifra Nasir
D/O Kh. Hassan Nasir
R/O Chanda Pora Habba Kadal, Srinagar
A/P Kamdehrull Homes Flat No.701, G Block Tope Sherkhania, Jammu

vide Notification No.715 dated 14.08.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

2


25/11/20

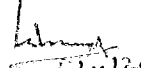
No: 18579-84/LP Dated: 07-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Ifra Nasir, Advocate
.....for information and necessary action.


Registrar (Adm.)

2


25/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

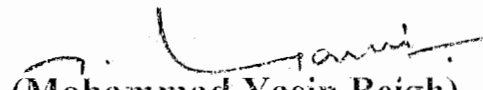
No: 384 Dated: 07-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

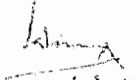
Mr. Syed Tayoub Bukhari
S/O Muntaz Hussain Shah
R/O Kallar Kattel, Tehsil Surankote, District Poonch

vide Notification No.1634 dated 05.03.2018 has been declared as Absolute/Final.

By Order

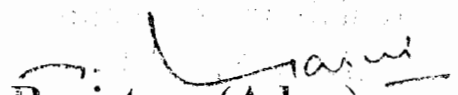
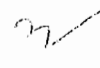

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18585-90/CP Dated: 07-12-2020


25/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Syed Tayoub Bukhari, Advocate**
.....for information and necessary action.


Registrar (Adm.)

25/11/20

35A

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 385 Dated: 07-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Malvika Uppal
D/O Nirdosh Uppal
R/O E-29, Dahsmesh Nagar, Jammu

vide Notification No.1705 dated 30.03.2019 has been declared as Absolute/Final.

By Order

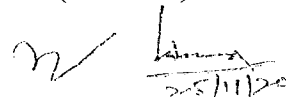

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18591-95/CP Dated: 07-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Malvika Uppal, Advocate
.....for information and necessary action.


Registrar (Adm.)


25/11/20

36A5

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 386 Dated: 07-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shayesta Bano
D/O Gh Ahmad Magray
R/O Hathbora, Kambay Pora, Tehsil Tulamulla, District Ganderbal

vide Notification No.178 dated 18.06.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18596-60/LP Dated: 07-12-2020

Copy forwarded to the: -

- 1: Principal District and Sessions Judge, Ganderbal.
- 2: Secretary, Bar Council of India, New Delhi.
- 3: Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4: President, District Bar Association, Ganderbal.
- 5: CPC e-Courts High Court of J&K Jammu for uploading on the official website.
- 6: Ms. Shayesta Bano, Advocate
.....for information and necessary action.


Registrar (Adm.)

37A/5

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 387 Dated: 07-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Pratibha Sharma
D/O Ravi Kumar Sharma
R/O H.No.84, Opp. Anand Bartan Store, Patta Bohri Chungi, Talab Tillo, Jammu

vide Notification No.812 dated 01.03.2013 has been declared as Absolute/Final.


By Order

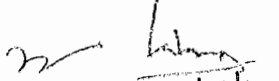

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18606-11/LP Dated: 07-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Pratibha Sharma, Advocate
.....for information and necessary action.


Registrar (Adm.)


25/11/20

30/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 388 Dated: 07-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rahila
D/O Gulam Mohammad Dar
R/O Drangabal pampore Pulwama

vide Notification No.583 dated 07.08.2018 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh) 1
Registrar (Adm.)

No: 1861247/LP Dated: 07-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Rahila, Advocate**
.....for information and necessary action.


Registrar (Adm.)

39 AB

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

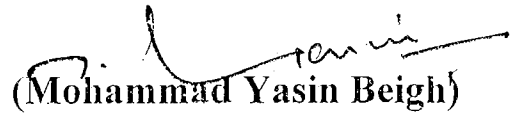
No: 389 Dated: 07-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

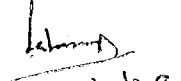
Mr. Irfan Bin Aijaz
S/O Aijaz Ahmad Bhat
R/O Nowgam, Khawajapora, Srinagar

vide Notification No.1854 dated 15.03.2018 has been declared as Absolute/Final.

By Order



(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 18618-23/LP Dated: 07-12-2020


2-5/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Irfan Bin Aijaz, Advocate**
.....for information and necessary action.


Registrar (Adm.)


2-5/11/20

40

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 390 Dated: 07-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

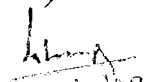
Ms. Tahira Gul
D/O Ghulam Mohamad wani
R/O Marinder Bagh, Merak Abad, Shalimar, Srinagar
A/P Vakil Colony, Gandtel, New Theed, Harwan, Srinagar

vide Notification No.846 dated 17.08.2017 has been declared as Absolute/Final.

By Order



(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 1864-29/LP Dated: 07-12-2020


25/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Tahira Gul, Advocate
.....for information and necessary action.


Registrar (Adm.)


25/11/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 391 Dated: 07-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehvish Jan
D/O Farooq Ahmad Bhat
R/O Chowdhary bagh, Bhat Mohalla Rainawari, Srinagar

vide Notification No.568 dated 07.08.2018 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18630-35/CP Dated: 07-

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Mehvish Jan, Advocate
.....for information and necessary action.


Registrar (Adm.)

42/As

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 392 Dated: 07-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


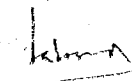
Ms. Shrda Langer
D/O Rajeev Langer
R/O 574-A, Gandhi Nagar Jammu

vide Notification No.1876 dated 15.03.2018 has been declared as Absolute/Final.

By Order





(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18711-16/CP Dated: 07-12-2020

 
25/11/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Shrda Langer, Advocate
.....for information and necessary action.


Registrar (Adm.)
 
25/11/20

127

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

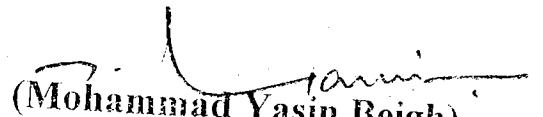
No: 393 Dated: 07-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shoqi Jan
D/O Gh. Ahmed Magray
R/O Akad P/O Sheer Hamdan, Bona Mohalla, Anantnag

vide Notification No.855 dated 17.08.2017 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
W
25/11/20

No: 18717-22/CP Dated: 07-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Shoqi Jan, Advocate
..... for information and necessary action.


Registrar (Adm.)
W
25/11/20

44117

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 394 Dated: 07-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Azaz Ahmed
S/O Toofiq Ahmed
R/O Habib Nagar, P/O Samote, Surankote, Poonch

vide Notification No.1239 dated 01.01.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18723-28/LP Dated: 07-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Azaz Ahmed, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 395 Dated: 07-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Safoora Javeed
D/O Javeed Ahmad Mantoo
R/O 158-Kursoo, Rajbagh, Srinagar

vide Notification No.1713 dated 30.03.2019 has been declared as Absolute/Final.

By Order

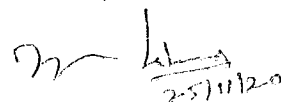

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 1872-9-34/CP Dated: 07-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Safoora Javeed, Advocate
.....for information and necessary action.


Registrar (Adm.)


25/11/20

15

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

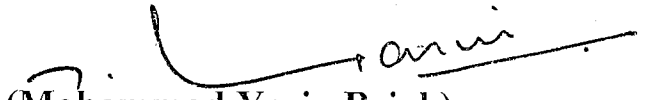

No: 348 Dated: 03-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Insha Quyoom
D/O Abdul Quyoom Sofi
R/O Nigeen Bagh Krankshivan Colony, Sopore, Baramulla

vide Notification No.1315 dated 11.12.2017 has been declared as Absolute/Final.

By Order


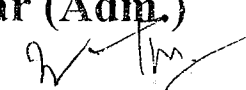

(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 18156-61/LP Dated: 03-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Insha Quyoom, Advocate

.....for information and necessary action.


Registrar (Adm.)


2
A5

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 349 Dated: 3-12-20

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Javid Ahmad Najar
S/O Mohd Jamal Najar
R/O Wanigam Payeen, New Colony Tehsil Pattan, District Baramulla

vide Notification No.62 dated 06.04.2017 has been declared as Absolute/Final.

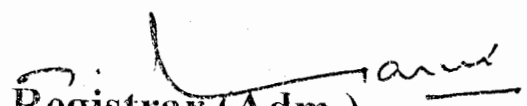
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
2/2/20

No: 18204-09/UP Dated: 3-12-20

Copy forwarded to the:

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Javid Ahmad Najar, Advocate**
.....for information and necessary action.


Registrar (Adm.)
2/2/20

3
A

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


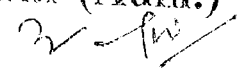
No: 350 Dated: 03-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sukhjeet Verma
S/O Mohinder Pal
R/O H.No.69, W.No.10, Tehsil Bishnah, Distt. Jammu

vide Notification No.1669 dated 05.03.2018 has been declared as Absolute/Final.


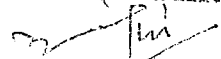
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 18210-16/UP Dated: 03-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Sukhjeet Verma, Advocate
.....for information and necessary action.


Registrar (Adm.)


4 A

✓

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 357 Dated: 3-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tasadiq Hussain Sulwati
S/O Mohd Akbar Sulwati
R/O Zachaldara, Wani Mohalla, Kupwara

vide Notification No.888 dated 17.10.2018 has been declared as Absolute/Final.

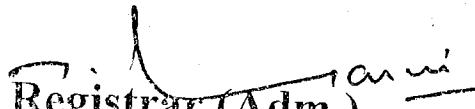
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
M. Yasin

No: 18229-357 (P) Dated: 3-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Tasadiq Hussain Sulwati, Advocate
..... for information and necessary action.


Registrar (Adm.)
M. Yasin

5
AS

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 352 Dated: 3-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Gowhar Jan
D/O Gh Nabi Ahanger
R/O Laizbal Kadipora, Syed Sahab, Anantnag

vide Notification No.484 dated 10.07.2018 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
3-12-2020

No: 18236-411/P Dated: 3-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Gowhar Jan, Advocate
.....for information and necessary action.


Registrar (Adm.)
3-12-2020

6
A5

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION



No: 353 Dated: 3-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shazana Farhat Amin
D/O Sheikh Mohd Amin
R/O Gousia Colony, Bemina, Srinagar

vide Notification No.1317 dated 02.01.2019 has been declared as Absolute/Final.



By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 18242-47/1P Dated: 3-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Shazana Farhat Amin, Advocate
.....for information and necessary action.


Registrar (Adm.)


7
A5

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION



No: 354 Dated: 03-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Seerat Latief Dar
D/O Mohd Latief Dar
R/O Wanbal, Rawalpura near Railway Track, Chanpora, Srinagar

vide Notification No.1322 dated 02.01.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 18249-54/CP Dated: 03/12/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Seerat Latief Dar, Advocate**
.....for information and necessary action.


Registrar (Adm.)


B
AL

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


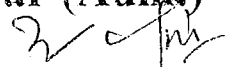
No: 355 Dated: 03-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Chander Kant Singh Sambyal
S/O Krishan Dev Singh
R/O Mandi Sangwali, Village Samba (Rollwalla)

vide Notification No.1622 dated 05.03.2018 has been declared as Absolute/Final.


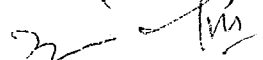
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 18255-60/L.P Dated: 03-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Chander Kant Singh Sambyal, Advocate**
.....for information and necessary action.


Registrar (Adm.)


4
AG

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

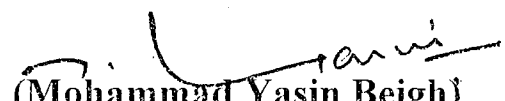

No: 356 Dated: 03-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Zakiya Banoo
D/O Nissar Ali
R/O Chanchik, Tehsil & District Kargil
A/P C/O Ashok Kumar, H.No.124/B, New Plot, Jammu

vide Notification No.1690 dated 05.03.2018 has been declared as Absolute/Final.


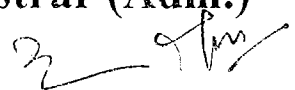
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 18261-66/UP Dated: 03-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Kargil.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Zakiya Banoo, Advocate
.....for information and necessary action.


Registrar (Adm.)


10

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION



No: 358 Dated: 04/12/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ramesh Chander
S/O Kasturi Lal
R/O H.No.163, Lane No.3, Ekta Vihar, Kunjwani, Jammu

vide Notification No.1305 dated 02.01.2019 has been declared as Absolute/Final.



By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 18391-96/LP Dated: 04-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Ramesh Chander, Advocate**
.....for information and necessary action.


Registrar (Adm.)


11
A1

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


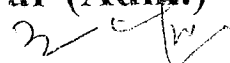
No: 359 Dated: 04-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Insheeba Jan
D/O Gh. Muhammad Lone
R/O Brienty Batpora Dialgam Anantnag

vide Notification No.839 dated 16.10.2018 has been declared as Absolute/Final.


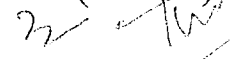
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 18397-403/LP Dated: 04-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Insheeba Jan, Advocate**
.....for information and necessary action.


Registrar (Adm.)


12
AS

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

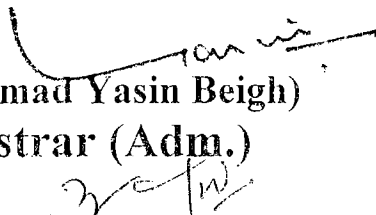
No: 360 Dated: 04-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abdul Ghafoor
S/O Manier Hussain
R/O Thera Topa, P/O Shaki Maddhan, Tehsil Mendhar, District Poonch

vide Notification No.31 dated 06.04.2017 has been declared as Absolute/Final.

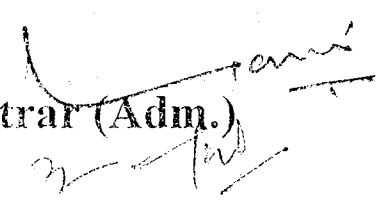
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18404-09/LP Dated: 04-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Abdul Ghafoor, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION



No: 361 Dated: 04-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shefalee Koul
D/O Raju Koul
R/O H.No.2 Lane No.4 Near Kamal Building Material Gurha Keran
Barnai Road, Bantala, Jammu

vide Notification No.1727 dated 30.03.2019 has been declared as Absolute/Final.

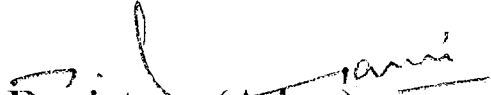

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 184/0-15/CP Dated: 04-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Shefalee Koul, Advocate
.....for information and necessary action.


Registrar (Adm.)


14
A/4

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION



No: 362 Dated: 04-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Dinesh Jamwal
S/O Ranbir Singh
R/O Rabhya, _____ Vijaypur, Samba

vide Notification No.1548 dated 03.03.2018 has been declared as Absolute/Final.

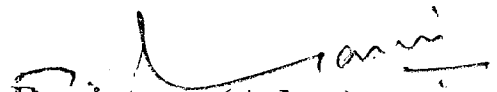

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 18416-21/CP Dated: 04-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Dinesh Jamwal, Advocate**
.....for information and necessary action.


Registrar (Adm.)


AP
15

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

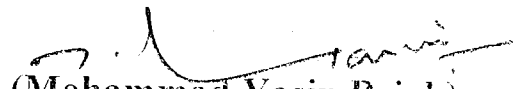

No: 363 Dated: 04-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shivam Singh
S/O Lekh Raj
R/O Dehra, Thathri, Doda
A/P H.No. 112, Sec-2, JDA Colony Rajinder Nagar, Bantalab, Jammu

vide Notification No.1737 dated 30.03.2019 has been declared as Absolute/Final.


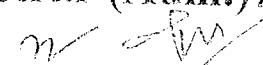
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 18422-27/LP Dated: 04-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Shivam Singh, Advocate
.....for information and necessary action.


Registrar (Adm.)


16/12

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION



No: 364 Dated: 04-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Pranav Lakhnotra
S/O Parshotam Lakhnotra
R/O H.No.8, Lakhnotra, Gurah Brahmana, Jammu

vide Notification No.1353 dated 03.01.2019 has been declared as Absolute/Final.



By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 18428-33/LP Dated: 04-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Pranav Lakhnotra, Advocate
.....for information and necessary action.


Registrar (Adm.)


17

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

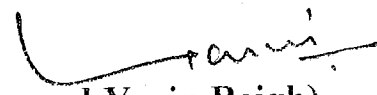

No: 365 Dated: 04-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Alisha Sharma
D/O Arun Kumar
R/O Hiran Nagar, Pheru Chack, Kathua

vide Notification No.1254 dated 01.01.2019 has been declared as Absolute/Final.

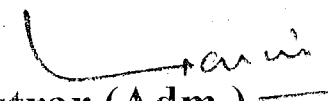
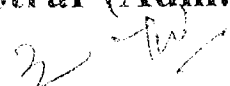
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 18434-39/LP Dated: 04-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Alisha Sharma, Advocate
.....for information and necessary action.


Registrar (Adm.)


18 AS ✓

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION



No: 366 Dated: 04-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abhinav Singh Sambyal
S/O Surendra Singh
R/O Netar Kothian, Barnai, Jammu

vide Notification No.1251 dated 01.01.2019 has been declared as Absolute/Final.

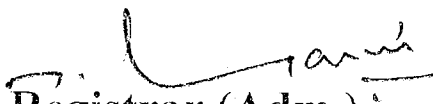
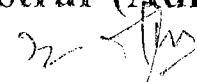
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 18440-45/CP Dated: 04-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Abhinav Singh Sambyal, Advocate
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 367 Dated: 04-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Amandeep Sharma
S/O Darshan Kumar Sharma
R/O Fatwal Tehsil Bishnah, District Jammu

vide Notification No.1528 dated 02.03.2018 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
Wafiq

No: 18446-51/LP Dated: 04-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Amandeep Sharma, Advocate
.....for information and necessary action.


Registrar (Adm.)
Wafiq

As
20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 368

Dated: 04-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


Mr. Zeeshan Tariq

S/O Mohd Tariq Malik

R/O Daraba Juzvi, P.O Samoi, Tehsil Surankote, District Poonch

vide Notification No.1307 dated 02.01.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18452-57/LP Dated: 04-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Zeeshan Tariq, Advocate
.....for information and necessary action.


Registrar (Adm.)

AG

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

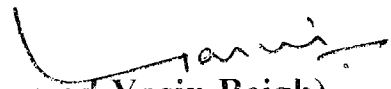
No: 369 Dated: 04-04-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ummar Mushtaq
S/O Mushtaq Ahmad Malik
R/O Budshah Nagar, Natipora, Mehboob Colony Sector-A, Srinagar

vide Notification No.1335 dated 12.12.2017 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
3-10-20

No: 18458-63/LP Dated: 04-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Ummar Mushtaq, Advocate
.....for information and necessary action.


Registrar (Adm.)
2-10-20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


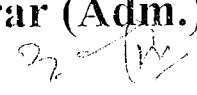
No: 370 Dated: 4-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sohail Lalhal
S/O Ravinder Kumar
R/O Bani, Kathua

vide Notification No.1346 dated 02.01.2019 has been declared as Absolute/Final.



By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 18464-69/18 Dated: 4-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Sohail Lalhal, Advocate
.....for information and necessary action.


Registrar (Adm.)


11/2
22

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 371 Dated: 4-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Manjeet Kour
D/O Harbhajan Singh
R/O H.No.90, Sec-2 Model Town, Gangyal Jammu

vide Notification No.1678 dated 29.03.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
2-12-20

No: 10470-75 Dated: 4-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Manjeet Kour, Advocate
.....for information and necessary action.


Registrar (Adm.)
2-12-20

A50
23

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 372 Dated: 04-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ankush Basotra
S/O Anil Basotra
R/O H.No.2, Jullaka Mohalla, Jain Bazar, Jammu

vide Notification No.562 dated 01.12.2015 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
22/12/20

No: 18476-81/LP Dated: 04-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Ankush Basotra, Advocate
.....for information and necessary action.


Registrar (Adm.)
22/12/20

810
24 ✓

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 373 Dated: 04-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Scherish Andrabi
D/O Syed Noor-U-Din Andrabi
R/O Andrabi Cottages, JK Bank Road, Tehsil Kreeri, Distt. Baramulla

vide Notification No.329 dated 06.06.2016 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18485-90/LP Dated: 04-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Scherish Andrabi, Advocate
.....for information and necessary action.


Registrar (Adm.)

25

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


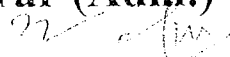
No: 374 Dated: 04-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Neeraj Singh
S/O Anchal Singh
R/O Near Shiv Mandir, Tridwan, Kathua (Hatli), Kathua

vide Notification No.1362 dated 03.01.2019 has been declared as Absolute/Final.


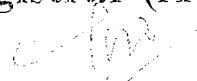
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 18991-96/CP Dated: 04-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Neeraj Singh, Advocate
.....for information and necessary action.


Registrar (Adm.)


35

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 375 Dated: 04-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Syed Ishrat
D/O Syed Altaf Hussain
R/O Tilgam, Pattan, Baramulla

vide Notification No.37 dated 16.05.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18497-502/LP Dated: 04-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Syed Ishrat, Advocate
..... for information and necessary action.


Registrar (Adm.)

78 AS
✓

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION



No: 376 Dated: 04-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Shafi
S/O Mohd Hussain
R/O Dhar Sakri, Ward No.8, (Hill) Koteranka, District Rajouri

vide Notification No.87 dated 17.06.2019 has been declared as Absolute/Final.



By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 18523-08/CP Dated: 04-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Mohd Shafi, Advocate
.....for information and necessary action.


Registrar (Adm.)


292

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


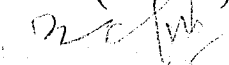
No: 377 Dated: 04-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sahil Sangra
S/O Surinder Kumar
R/O Rajinder Pora, Tehsil Vijaypur, District Samba

vide Notification No.1060 dated 29.03.2019 has been declared as Absolute/Final.



By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 18573-18/LP Dated: 04-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Sahil Sangra, Advocate
.....for information and necessary action.


Registrar (Adm.)


30

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION



No: 378 Dated: 04-12-2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Inzaman Mir
S/O Mohd Arshad Mir
R/O W.No.3, Batote, Mir Mohalla, Ramban

vide Notification No.1373 dated 04.01.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 18522-27/LP Dated: 04-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Mohd Inzaman Mir, Advocate
.....for information and necessary action.


Registrar (Adm.)
